REFERENCE TO NOTICE FOR MOTION FOR PAPERS ON THE KADAM DAM

SHRI V. PRASAD RAO (Andhra Pradesh): Sir, I gave notice papers on the Kadam Dam which is worth Rs. 2 crores; but suddenly we find with 12 inches of rain the whole dam which has recently been completed-only three months back-at a cost of Rs. 2 crores, is washed away. We want an explanation.

FOR REFERENCE TO NOTICE HALF-AN-HOUR DISCUSSION ON THE GANGA BARRAGE SCHEMEScontinued

DR. A. N. BOSE: What is the reply to my query?

MR. CHAIRMAN: A statement will be made. You can ask for clarification etc. then. That is the reply.

DR. A. N. BOSE: But I want a discussion over this statement.

MR. CHAIRMAN: Which statement?

DR. A. N. BOSE: This statement, now placed on the Table.

MR. CHAIRMAN: Then give notice of a resolution.

REFERENCE TO NOTICE FOR. HALF-AN-HOUR DISCUSSION ON THE FIXING OF LAND CEILING IN ANDHRA PRADESH

Dr. R. B. GOUR (Andhra Pradesh): Sir, I gave notice for a half-an-hour discussion on a question arising from the fixing of a ceiling on land in Andhra Pradesh. I don't know what has happened. How is it that this non-official business is not taken seriously?

Mr. CHAIRMAN: We are taking it seriously?

DR. R. B. GOUR: Not you, Sir, but the Government.

Mr. CHAIRMAN: The Government too.

Yes, Mr. Dave.

## REFERENCE TO INSECURITY IN KAMLA NAGAR

SHRI H. N. KUNZRU (Uttar Pradesh): Before you deal with legislative business, I should like to refer to the report that has appeared in the papers about the insecurity prevailing Yesterday Kamla Nagar. matter was brought to the notice of the Home Minister and he was not prepared then to deal with it; but I understand, he promised to look into the matter and to obtain information from the authorities and to pass it on to the House today.

Mr. CHAIRMAN: Well, there must be either a motion or a resolution or a short-notice question, If you give it, he will answer it.

## THE WORKING JOURNALISTS (FIXATION OF RATES OF WAGES) BILL, 1958continued

SHRI ROHIT M. DAVE (Bombay): Mr. Chairman, last afternoon when the House adjourned for the day I was saying that the Bill which is before House cannot be considered in the isolation, but has to be viewed as the latest link in a chain of events which are spread over eight years. It was, Sir, in the year 1950 that the Indian Federation of Working Journalists for the first time raised the question on an all-India level regarding their salaries and wages, and since that time a number of measures have been taken by the Government and by the Federation to see that their just demands are met. I am pleading for viewing particular Bill in its historical perspective because of the fact that unless we look at it from this perspective, it will not be possible for us to consider the various pleas have been taken on the floor of the